

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 399/2002

New Delhi, this the 14th day of February, 2002

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. S.R. ADIGE, VICE-CHAIRMAN (A)

Shri N.D. Sharma  
S/o Shri Om Parkash Gaur  
R/o R-236, Sector-31  
Noida (UP).

... Applicant

(By Advocates S/Shri Shyam Moorjani  
and A.P. Dhamija)

V E R S U S

1. Union of India  
Through The Secretary  
Ministry of Home Affairs  
North Block  
New Delhi.
2. Joint Secretary (CS)  
Ministry of Home Affairs  
(Government of India)  
North Block  
New Delhi.
3. The Director  
Directorate of Co-ordination Police  
Wireless (DCPW)  
Ministry of Home Affairs  
(Government of India)  
9, CGO Complex, Lodi Road  
New Delhi-110003. ... Respondents

ORDER (ORAL)

S.R. Adige:-

Applicant seeks a direction to the respondents to consider and decide his representation dated 12.12.2001 (Annexure A). He also seeks a direction to allow him to immediately resume his duties as Deputy Director in the respondent-Directorate as per letter dated 31.10.2001 with continuity in grade. In this connection, he seeks

7

production of the original records relating to his promotion as also the opinion given by the DoPT as well as a copy of the enquiry report dated 4.7.2001 submitted by the DCP Vigilance, Delhi.

2. We have heard applicant's counsel Shri Shyam Moorjani.

3. In the light of the prayer made by the applicant in the OA, we consider it fit and proper to dispose of the same, without issuing notices to respondents, by directing them to consider and dispose of applicant's aforesaid representation dated 12.12.2001 (Annexure A) by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to the applicant as expeditiously as possible, and preferably within four weeks from the date of receipt of a copy of this order. While doing so, they shall not lose sight of the opinion said to have been given by the DoPT in the matter as also the enquiry report dated 4.7.2001 said to have a bearing on the case. Applicant should also be given a reasonable opportunity of being heard in person.

4. If any grievance survives thereafter, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

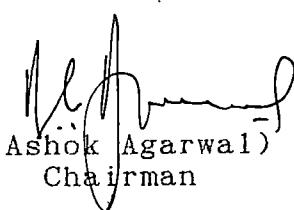
7

5. The OA stands disposed of accordingly.

6. Let a copy of the OA be annexed along with this order.

Issue dasti.

  
(S.R. Adige)  
Vice Chairman (A)

  
(Ashok Agarwal)  
Chairman

/sns/